

श्री राम गोपाल शालवाले : अध्यक्ष महोदय, इसमें शंकराचार्य जी का माननीय सदस्य को बीच में लाने का क्या मतलब है ? वह तो बेचारे सत्यासी हैं उनसे इससे क्या मतलब है ?

DR. S. CHANDRASEKHAR : We do not know what we can do; we can in no way stop people who may be speaking against the policy of the Government but we shall see that they do not interfere in the activities of other persons who want to come and avail of the services that the Governments provides for them. (*Inter-ruptions*).

MR. SPEAKER : Are you thinking of family planning among the Members of parliament also ? Next question.

Suggestions regarding fixing a Ceiling on Urban Property

*1237. SHRI RAM KISAN GUPTA :
SHRI P. C. ADICHAN :
SHRI DEORAO PATIL :

Will the Minister of FINANCE be pleased to state :

(a) whether the State Governments have sent their suggestions regarding fixing a ceiling on urban property in the form of land and buildings;

(b) if so, whether these have been examined; and

(c) at what stage the question of ceiling is at present ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) The replies received so far from the State Governments are, by and large, of an interim nature informing that they are getting the matter examined.

(b) Does not arise.

(c) A Working Group was set up in December, 1969 to examine various aspects of the question of ceiling on urban property. The report of the Working Group has been received and is under consideration of Government.

श्री राम किशन गुप्त : जैसा मंत्री महोदय ने फरमाया, स्टडी ग्रुप की रिपोर्ट विचाराधीन है। मैं जानना चाहता हूँ कि उस रिपोर्ट को फेम रिक्मेन्डेशन क्या है और उन पर कब तक विचार किया जायेगा क्योंकि मौजूदा सरकार ने अपने 10 प्वाइंट प्रोग्राम में इस बात का एलान किया है कि हम लोग जल्दी कदम उठावेंगे ?

SHRI P. C. SETHI : We have recently received a report from the working group. This has come and is being examined by the Cabinet. Unless it is considered by the Government it would be difficult to divulge details of the working group report.

श्री राम किशन गुप्त : जैसा सवाल के (ए) भाग में कहा गया है कि :

whether the State Government have sent their suggestions.

मैं जानना चाहता हूँ कि कौन कौन सी स्टेट गवर्नमेंट्स हैं जिनकी तरफ से सजेसन आये हैं और उनमें से किन किन स्टेट्स ने इस चीज को पसन्द किया और किस किसने डिसलाइक किया ?

SHRI P. C. SETHI: The Prime Minister wrote a letter to all the Chief Ministers on 20 February 1970 with regard to this matter and so far we have received replies from 11 States. The Chief Minister of Jammu and Kashmir, M.P., Tamil Nadu, Punjab, H.P. Kerala, Mysore, Tripura have sent interim replies acknowledging the Prime Minister's letter. The Chief Ministers of U.P. and Goa have supported this scheme. Other State have not yet replied to the letter.

श्री देवराव पाटिल : देहात में जो सम्पत्ति है उस पर सीलिंग लगाई है। सीलिंग का अर्थ सीलिंग ग्रान इनकम है। वहाँ पर ऐग्रीकल्चर इनकम टैक्स भी है और ऐग्रीकल्चर पर वेल्य टैक्स भी लगाया गया है। मैं पूछना चाहता हूँ कि जिन मुख्य मंत्रियों ने शहरी सम्पत्ति की

सीमा पर सिफारिश नहीं की है क्या उसका मुख्य कारण उन्होंने यह भी दिया है कि फंडा-मेंटलराइट्स का सवाल आ जाने से वह कोई सिफारिश नहीं कर सकते ?

श्री प्र०चं० सेठी : जिन मुख्य मंत्रियों ने इसके बारे में इंटेरिम रिप्लाय भेजे हैं उन्होंने कहा है कि वह इस प्रश्न को डिटेल् में दिखवा रहे हैं और स्टेट्स की बकिंग ग्रुप्स की राय उनको लेनी है। इसलिए यह कहना उचित नहीं होगा कि मुख्य मंत्रियों ने इसका विरोध किया है। उन्होंने अभी इंटेरिम उत्तर दिया है और इसकी जाँच पड़ताल करने को कहा है।

SHRI S. KANDAPPAN : Since the Government is already committed to bring in legislative measures to enforce ceiling on urban property, in order to expedite legislation, have they sent the reports of the study team that is in their possession to all the State Governments so that they may be able to study the problem with the help of that report and make their own recommendations to the Government ?

SHRI P. C. SETHI : After the study group's report has been examined by the Cabinet we shall consider this point.

SHRI S. KANDAPPAN : This report that is in the possession of the Central Government would help the States to formulate proposals before the Centre comes to a conclusion if it is sent to the State Governments.

SHRI P. C. SETHI : The Cabinet is looking into it and we shall consider this suggestion.

SHRI E. K. NAYANAR : I want to know whether eleven State Governments have sent their reaction to the suggestion of the Prime Minister, Are the Government fixing any target date or time to introduce a scheme for implementing the ceiling on urban property because land reforms legislation had continued during the last

twenty years. Just like it this will also continue to be a lukewarm policy of the Government.

SHRI P. C. SETHI : Sir, the very fact that we have taken it up with the State Governments shows our anxiety to go through this legislation as early as possible, but it is difficult to fix the target date in this matter.

SHRI R. BARUA : The position differs from State to State, particularly in view of the regional imbalances. For instance, the same factor which applies to one city will not apply to a city like Bombay. Therefore, may I know whether the Government is also taking that aspect into consideration in coming to a decision when they come to legislate on urban property ?

SHRI P. C. SETHI : It is a matter of detail which will have to be gone into when we actually come to the decision on the reports received.

SHRI V. KRISHNAMOORTHY : Sir, a ceiling on urban property is a duty of the Central Government and the Prime Minister has written a letter to the Chief Ministers to implement it without having the Constitution amended as far as the fundamental rights are concerned. I want to know from the hon. Prime Minister in what way the State Chief Ministers or the State Governments are expected to bring about a ceiling on urban property and what is the assistance given by the Central Government for the implementation of the ceiling on urban property ?

SHRI P. C. SETHI : We have to send this matter to the State Governments, and in the light of the legal opinion obtained this matter would have to be dealt with under article 252 of the Constitution, and if legislation has to be undertaken on that basis, We have to write to the State Governments and we are soliciting their views.

SHRI V. KRISHNAMOORTHY : Sir, it infringes the fundamental rights under

Article 19 of the Constitution. How are the State Governments expected to reply ?
(*Interruption*)

MR. SPEAKER : He is replying to it.

SHRI P. C. SETHI: That is why we have written to the Chief Ministers soliciting their views on this matter. Some of them have appointed Study Groups. They are further examining it, and after hearing from them, and after examining the working group report, we shall come to some finality about it.

SHRI SRADHAKAR SUPAKAR : May I know if either after the report or after consulting the State Governments, the Government of India had their own examination of this problem from the Constitutional and legal standpoints and, if so, what is the conclusion thereon ?

SHRI P. C. SETHI : I have said that according to the legal opinion obtained by us, this matter will have to be dealt with according to article 252 of the Constitution.

SHRI CHINTAMANI PANIGRAHI : It is good that the Central Government is taking very serious steps to implement it. But may I know from the hon. Minister, from the interim replies that the Governments of the States have given, whether they have suggested any ceiling according to their findings arising from the interim report.

SHRI P. C. SETHI : As I pointed out, some of the State Governments have sent interim replies ; some have appointed working groups and some are further going to examine it. Only two State Governments have broadly concurred with the scheme. It is not possible for me to give the details of the letters which we have received from the Chief Ministers. Of course, two of the State Governments—Uttar Pradesh and Goa—have broadly concurred with the scheme.

MR. SPEAKER : Shri Shri Chand Goyal,

SHRI CHINTAMANI PANIGRAHI : Sir, I wanted to know whether the State Governments have given any suggestions about the ceiling in the interim report.

MR. SPEAKER : Order, order. He replied to it.

Chandigarh Compensatory Allowance to Central Government Employees

*1238. SHRI SHRI CHAND GOYAL: Will the Minister of FINANCE be pleased to state :

(a) whether the Central Government employees stationed at Chandigarh were given Chandigarh Compensatory Allowance some years ago;

(b) whether it is a fact that the same has been withdrawn on the ground that the State Government had withdrawn it for its employees;

(c) whether it is a fact that the State Governments have now restored the Chandigarh Compensatory Allowance and if so, whether it will be restored in favour of the Central Government employees also ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : Yes, Sir. Special compensatory allowance at 12½% of basic pay was granted to Central Government employees posted at Chandigarh *w.e.f.* 1st December, 1954.

(b) No, Sir. The allowance was withdrawn from Central Government employees at Chandigarh gradually over a period from 1.1.62 to 1.1.64. This was done because the conditions which had originally necessitated the grant of the allowance had ceased to exist.

(c) and (d). The Government of Punjab issued orders withdrawing the allowance from 1.4.63, but had subsequently recinded the same. The question of restoring the